

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 130

COMP.APPL/21(CH)2018, 349 (CH)2019, 932 (CH)2019, 285 (CH)2022
and
CP No. 276/Chd/Pb/2017

IN THE MATTER OF:

Mr. Parshotam Dass Garg

...Petitioner

Vs.

Aar Kay Chemicals Pvt. Ltd.

...Respondent

Under Section: 241(1) & 242(4), Rule 32, Rule 11 of NCLT Rules, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 12.07.2024.

Sd/-

Court Officer

Preeti
03.05.2024